

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 03**  
**(IB)-1367(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd	...	Applicant/Petitioner
Vs		
C& C Construction Ltd	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.**

**Order delivered on 09.03.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Pulkit Deora with Mr. Navya Khillon. Advs.  
For the RP : Ms. Heerika Shukla, Representative

**ORDER**

**IA-1142/2021**

On the application moved by the Resolution Professional seeking extension of time w.e.f 17.02.2021 based on the CoC resolution dated 15.02.2021, this application is hereby allowed by extending 30 days w.e.f. 17.02.2021.

IA-1142/2021 stands disposed of.

-sd-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

-sd-

**(DR. V. K. SUBBURAJ)**  
**MEMBER (TECHNICAL)**